

FIR No.09/13  
PS Khajuri Khas  
State Vs. Hari Chand

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for release of RC moved on behalf of surety/  
applicant Kishan Mishra.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant.

Reply filed by IO. As per reply, sometime is being sought to verify  
the fact of death of Hari Chand.

At request, be put up on **21.01.2021**.

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Date: 2021.01.14  
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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.000560/21  
PS Gokul Puri  
State Vs. Not Known

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for release the motorcycle bearing no. DL-8SBR-6509 on superdari moved on behalf of applicant Abhishek.**

Present: Ld. APP for the state.  
Applicant in person.

Report of IO perused. The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-8SBR-6509** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.364/20  
PS Shastri Park  
State Vs. Vicky  
U/s 356/379/411/34 IPC

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of applicant/ accused Vicky.**

Present: Ld. APP for the state.  
Ld. Counsel for accused/ applicant.

Reply has been filed by IO. As per reply, accused/ applicant has already been discharged vide order dated 17.12.2020 passed by ld. Jail Duty MM.

In this eventuality, the present bail application is dismissed as infructuous. Accordingly, application is disposed off.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.000747/21  
PS Gokul Puri  
State Vs. Unknown  
U/s 379/411 IPC

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for releasing of vehicle bearing no. DL-7CF-1971 on superdari moved on behalf applicant Jatin Singh.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant.

Report of IO perused. The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-7CF-1971** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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Delhi/14.01.2021

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FIR No.039263/19  
PS Gokul Puri  
State Vs. Unknown

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for releasing vehicle bearing no. DL-5SCF-4974 on superdari moved on behalf of applicant Nirmal.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant.

Report of IO perused. The prosecution has no objection if the vehicle in question be released to its applicant/Registered owner.

In these circumstances the aforesaid vehicle bearing registration No. **DL-5SCF-4974** be released to the applicant in compliance of judgment of Hon'ble Delhi High Court in **Manjeet Singh Vs. State (Crl. M.C. No. 4485/2013 and Crl. M.C. No. 16055/2013)** subject to the following conditions:

1. Vehicle in question be released to its applicant/ rightful owner/ registered owner only subject to furnishing of security bond/ indemnity bond to the satisfaction of the IO/SHO concerned;
2. IO shall prepare detailed panchnama also mentioning the colour, appearance, engine number, chasis number, registered owner and necessary details of the vehicle;
3. IO shall take the coloured photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle;
4. The photographs should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over and the applicant;
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer as per rules;
6. IO is further directed to verify the ownership of the said vehicle before releasing of the same.

Copy of this order be given dasti.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.0453/20  
PS Shastri Park  
State Vs. Not Known

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for releasing mobile Redmi 8A Black on superdari moved on behalf of applicant Amit Kumar.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant.

IO files reply, wherein he stated that he has no objection to release the mobile under application to its rightful person. Same taken on record.

**Considering the same, the said seized mobile be released to the rightful owner of the mobile phone in question on superdari on furnishing indemnity bond in the sum of invoice/actual value to the satisfaction of IO/SHO with the conditions not to part with it, not to dispose it and to produce it as and when required and directed by the court. IO is further directed to get the mobile phone under application photographed from different angles before its release at the expense of the applicant same be also filed with charge-sheet. IO/SHO is also directed to comply with relevant directions of Hon'ble High Court of Delhi passed in judgment of *"Manjeet Singh Vs. State of NCT of Delhi dated 10.09.2014"*.**

Copy of this order be given dasti.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

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FIR No.891/20  
PS Shastri Park  
State Vs. Unknown

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for release of mobile Vivo Y-12 on superdari moved on behalf of applicant Saurav Sharma.**

Present: Ld. APP for the state.

Ms. Seema Gupta, Ld. Counsel for applicant.

IO files reply, wherein he stated that he has no objection to release the mobile under application to its rightful person. Same taken on record.

**Considering the same, the said seized mobile be released to the rightful owner of the mobile phone in question on superdari on furnishing indemnity bond in the sum of invoice/actual value to the satisfaction of IO/SHO with the conditions not to part with it, not to dispose it and to produce it as and when required and directed by the court. IO is further directed to get the mobile phone under application photographed from different angles before its release at the expense of the applicant same be also filed with charge-sheet. IO/SHO is also directed to comply with relevant directions of Hon'ble High Court of Delhi passed in judgment of *"Manjeet Singh Vs. State of NCT of Delhi dated 10.09.2014"*.**

Copy of this order be given dasti.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.442/18  
PS Khajuri Khas  
State Vs. Suresh Chand Rathore

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for release of DL for revalidation moved on behalf of applicant Suresh Chand Rathore.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant.

It is stated by counsel for applicant that the DL is required by the accused for renewal purpose.

Reply filed by IO, wherein he stated that he has no objection to release the DL to the applicant.

Submissions heard. Record perused.

Considering the submissions made, the present application is allowed and the driving license of accused be released to the accused subject to filing a Superdarinama of Rs.5000/- with the conditions to deposit the DL within one month after its renewal.

IO is directed to hand over / release the DL to the applicant / accused against receipt. Accordingly, application is disposed off.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021



FIR No.469/20  
PS Gokul Puri  
State Vs. Vijay @ Mota

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for seeking status report moved on behalf of applicant / accused.**

Present: Ld. APP for the state.  
None for applicant.

Reply not filed. Let reply be called again from concerned Jail Superintendent.

Be put up on **18.01.2021.**

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No. 552/19  
PS Khajuri Khas  
State Vs. Mehndi Hasan

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for seeking status report from IO/ SHO moved on behalf of applicant/ complainant Irshad.**

Present: Ld. APP for the state.

Sh. Umardeen, ld. Counsel for applicant.

The ld. Counsel for applicant stated at bar that he wants to withdraw the present application and same may be dismissed as withdrawn.

In view of the statement of counsel for applicant, the present application is dismissed as withdrawn. Accordingly, the present application is disposed off.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.238/15  
PS Gokul Puri

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for issuance of process u/s 82 Cr. PC against accused Pankaj Aggarwal moved by IO.**

Present: Ld. APP for the state.  
IO ASI Gajraj Singh in person.

IO sought sometime to file publication.

At request, be put up on **21.01.2021**.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.453/20  
PS Shastri Park  
State Vs. Mohd. Shehzad  
U/s 392/34 IPC

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application for release of accused/ applicant on furnishing his personal bond.**

Present: Ld. APP for the state.  
Ld. Counsel for applicant

It is stated that the accused could not arrange a surety and despite grant of bail on 24.12.2020, is still lying in judicial custody.

Submissions heard. Record perused.

Considering the facts and circumstances of the present case and the fact that accused has been unable to furnish surety for more than a month, therefore taking a lenient view, it is directed that accused be released on furnishing a personal bond of Rs.15,000/.

Application stands allowed and disposed off accordingly.

Copy of this order be given dasti and also be sent to concerned Jail superintendent.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021

FIR No.1475/20  
PS Gokul Puri  
State Vs. Fasal  
U/s 379/411/34 IPC

**Proceedings conducted through Cisco Webex meeting VC.**

14.01.2021

**This is an application u/s 437 Cr. PC for bail moved on behalf of accused/applicant Fasal.**

Present: Ld. APP for the state.

Ld. Counsel for accused.

Arguments on the bail application heard. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case who has nothing to do with the commission of alleged offence. It is further stated that investigation is complete, there are no chances of accused absconding or tampering with evidence and no fruitful purpose shall be served by keeping the accused in custody with request to grant bail to the accused.

Ld. APP for state has strongly opposed the bail application under consideration. Reply filed to the present application filed and perused. It is stated that allegations against the accused are very serious, there is apprehension that if accused is released on bail, he may tamper the evidence, intimidate/influence the witness and jump the bail.

After considering the entire facts and circumstances of the case, including the nature of allegations involved in this case and the antecedents of the accused and the fact that crimes of this nature are on rise in the society, court is of the view that accused is not entitled to the concession of bail at this stage. Consequently, bail application under consideration is dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

Copy dasti.

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(Nitish Kumar Sharma)  
MM-03/NE/KKD Courts  
Delhi/14.01.2021